



A.P. HIGH COURT ADVOCATES' ASSOCIATION

(Regd. No. 158/1961)

Under the Andhra Pradesh Societies Registration Act, 2001 (Act. No. 35 of 2001)

High Court Buildings, Amaravati

(Regd. No. 363/2019)

Website: www.aphcaa.in Email: secretaryaphcaa@gmail.com Ph: 8331886869

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CELL: 9848123017

LADY REPRESENTATIVE :

Smt. ANURADHA. K

CELL: 9676538360

EXECUTIVE COMMITTEE

MEMBERS:

Smt. SASIKALA SAMBHANA

CELL: 9866232252

Sri RAJESWARA RAO GANGISETTY

CELL: 9440967831

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CELL: 9949474343

Ms. BOTTA ARUNA

CELL: 9959677851

**Sri DEVA DEEPAK ANIRUDH YADAV
THOKA**

CELL: 9100161832

Sri CHAKRAVARTHY Y.V. K.

CELL: 9063142105

Sri MALLIKHARJUNA RAO RUDRA

CELL: 9346683314

Lr. No.6/APHCAA/2026-27

Date:- 06-05-2026

To,
The Hon'ble Chief Justice,
High Court of Andhra Pradesh,
Amaravati, Andhra Pradesh.

Sub: Regarding the recent incident between a Junior Advocate and a Sitting Judge — Matter already resolved amicably — A humble request to Your Lordship to constitute a committee with the judges of the Hon'ble Court and the advocates to improve the Bar & Bench Relations-Reg

Respected Sir,

1. We, the members of the Andhra Pradesh High Court Advocates' Association, write this letter to Your Lordship with great respect and with a genuine concern for the well-being of both the Bar and the Bench. We believe that a healthy and trusting relationship between judges and advocates is the foundation of good justice, and it is in that spirit that we bring the following to Your Lordship's kind attention.

2. On 04th May 2026 at about 2.30.pm, during court hours, an unfortunate incident took place between a Junior Advocate and a Sitting Judge of this Hon'ble Court. The incident understandably caused worry among members of the legal fraternity. However, we are relieved to inform Your Lordship that the matter was immediately brought to the attention of our Association's committee, and with our timely intervention, it was settled peacefully to the satisfaction of everyone involved. Most importantly, the advocate concerned has not filed any complaint and has personally said that he does not wish to take the matter any further, as he values the relationship between the Bar and the Bench.

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3. Unfortunately, some footage and accounts of the incident were shared widely on social media before the full picture was known. What circulated online does not tell the complete story — in particular, it does not reflect the fact that the matter had already been resolved by the time it spread on social media.

4. We wish to humbly share our concern on a few important points:

(a) The incident has been resolved. Both sides have moved on, and the advocate himself has chosen not to pursue the matter. The situation on the ground is peaceful.

(b) Decisions or opinions formed purely on the basis of social media clips — without knowing the full facts — can be misleading. Social media rarely captures the complete truth, and acting on it without verification can do more harm than good.

(c) We are genuinely concerned that reactions based on incomplete information could disturb the harmony between the Bar and the Bench that the legal fraternity of Andhra Pradesh has built with care and mutual respect over many years.

5. The relationship between judges and advocates is precious. It is built on trust, mutual respect, and a shared commitment to justice. We believe that this relationship must be protected — especially from misunderstandings that arise from incomplete or one-sided information. In the above circumstances the executive body of Andhra Pradesh High Court Advocates' Association has passed a unanimous resolution condemning the incident which took place.

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6. With great humility, we therefore request Your Lordship to:

(i) Kindly take note that the matter has already been settled peacefully through our Association's intervention and that the advocate concerned has chosen not to escalate it.

(ii) If any further steps are considered in this matter, we humbly request that they be taken only after looking at the full and correct picture — and not based solely on what has been shared on social media.

(iii) Take whatever steps Your Lordship deems right to ensure that the relationship between the Bar and the Bench in Andhra Pradesh remains warm, respectful, and undisturbed.

7. We assure Your Lordship that this Association remains deeply committed to maintaining the dignity of the Court, upholding professional conduct, and nurturing a relationship of trust and respect between advocates and the judiciary.

We pray that Your Lordship will kindly consider this letter in the spirit in which it is written — with sincerity, respect, and a genuine wish for peace and harmony within our legal fraternity.

Thanking Your Lordship,

Yours Sincerely,

PRABHUNATH VASIREDDY
PRESIDENT, APHCAA

